

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA 1454/2004

New Delhi this the 4th day of June, 2004

Hon'ble Shri Sarweshwar Jha, Member (A)

Kanwar Lal,  
S/O Late Shri Moola Ram,  
R/O H.No.400, Jatav Mohalla,  
V & P.O. Tughlakabad,  
New Delhi-110044

..Applicant

(By Advocat Shri S.M.Ratanpaul )

VERSUS

1. Union of India,  
Through the Secretary,  
Ministry of Power, Shram  
Shakti Bhawan, New Delhi.
2. The Secretary,  
Ministry of Personnel Public  
Grievances and Pensions,  
North Block, New Delhi.
3. The Chairman,  
Central Electricity Authority,  
Sewa Bhawan, R.K.Puram,  
New Delhi.

..Respondents

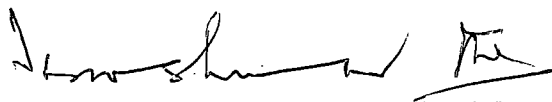
O R D E R (ORAL)

Heard.

2. The applicant has prayed for extension of the benefits as given in the case of one Shri S.K.Bedi as well as in the cases of Aruna Mehta and Ors., Uma Arora and Ors, K.C.Rustogi and Ors. and Neeru Midha vide the decisions of this Tribunal, copies of which are annexed at annexures A-5 to A-10 to the OA, making specific reference to the Tribunal's order in the case of Shri Joginder Singh and Ors Vs. UOI and Ors. decided on 28.5.2003. The applicant has submitted that his case is squarely covered under the said decisions.

3. The facts of the matter, briefly, are that the applicant was earlier employed with the Central Govt. in Badarpur Thermal Power Project (BTPP), a subordinate office of the erstwhile Central Water and Power Commission (CW & PC), which now stands bifurcated into Central Water Commission (CWC) and Central Electricity Authority (CEA). After having joined the service in BTPP on 18.3.1969, he was transferred to National Thermal Power Corporation (NTPC), a Govt. of India Undertaking, on 1.4.1978. He was subsequently absorbed in the NTPC on 1.4.1978 after exercising his option for such absorption in the NTPC. Accordingly, he has submitted that as per the existing rules he has become entitled to pro-rata pension and other pensionary/retirement benefits by virtue of his having put in more than 10 years of service before he was absorbed in NTPC. He has submitted that in similar cases applicants have been granted pro rata pension on the same grounds which have been referred to by him to in Paragraph 4 of the original application.

4. It is also observed that similar matters were discussed and dealt with and proper orders were passed by this Tribunal at its different Benches vide their orders which are placed at Ann. A.5 to A-10. Accordingly, his contention is that similar benefits may also be extended to him. He has submitted representations in the matter to the respondents from time to time and the same as well as the latest

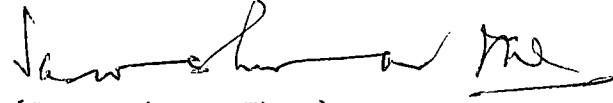


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representation which he has submitted to them are placed at Annexure A-2 collectively. He has, however, not received any reply from the respondents so far.

5. Keeping in view the fact that similar matters have already been considered and decided by the Tribunal earlier, I am of the considered view that this OA can be disposed of at the admission stage itself with a direction to the respondents to verify the claim of the applicant with reference to the records available with them and see whether his case is also identical with the cases referred to by him and, if on such verification, it is found that his case is identical, he may be accorded the same benefits within a period of three months from the date of receipt of a copy of this order.

6. With this, the OA stands disposed of.

  
(Sarweshwar Jha )  
Member (A)

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